

**In the National Company Law Tribunal, New Delhi**  
**Registrar**

**CP No. 01/2017**

**In the matter of:**

**M/s. Tractors India Pvt. Ltd.**

..... **Petitioner**

**VS.**

**M/s. Varaha Infra Ltd. & Anr.**

..... **Respondent**

**SECTION OF THE COMPANIES ACT: 433(e) & (f), 434 & 439**

**Order deliver on 03.07.2017**

**Coram: Shiv Ram Bairwa, Registrar**

For the Petitioner (s) : Shri Adeel Ahmed, Advocate

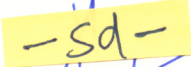
For the Respondent (s) : None Appeared

**ORDER**

This matter was received on transfer from Hon'ble High Court of Delhi pursuant to notification no. G.S.R. 1119 (E) & S.O 3676 (E) dated 7<sup>th</sup> December, 2016 issued by Ministry of Corporate Affairs, Government of India.

The petitioner has filed compliance affidavit in terms of Rule 5 Companies (Transfer of pending proceedings) Rules 2016 and proof of service. The documents have been filed on 14.6.2017

The matter is already listed before the Hon'ble Principal Bench on 17.07.2017.

  
**(Shiv Ram Bairwa)**  
**Registrar**